

**S. KANNAN, F.C.A., I.P**  
INTERIM RESOLUTION PROFESSIONAL  
M/s. ARJUN CHEMICALS PRIVATE LIMITED  
(REGN. NO) IBBI/IPA-001/IP-P00755/2017-18/11287

**FORM A**

**PUBLIC ANNOUNCEMENT**

*[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF  
ARJUN CHEMICALS PRIVATE LIMITED**

Relevant particulars	
1. Name of the corporate debtor	ARJUN CHEMICALS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	22 <sup>nd</sup> November 1989
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Chennai, Tamil Nadu
4. Corporate identity number / limited liability identification number of corporate debtor	U24119TN1989PTC018374
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No.78-79, Phase-II Sipcot Indl Complex, Vellore, Ranipet, Tamil Nadu, India, 632403  <u>Books maintained at:</u> Robert V Chandran Tower, II Floor, No.149, Velachery Tambaram High Road, Pallikaranai, CHENNAI, Tamil Nadu, India, 600100
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 28.06.2024 Date of receipt of Order: 01.07.2024 (by email)
7. Estimated date of closure of insolvency resolution process	25 <sup>th</sup> December 2024, being 180 days from the date of commencement of resolution process
8. Name, address, email address and the registration number of the interim resolution professional	Name: S. Kannan Address: Skyline Castle, No 27, First Floor, Abdul Razack Street, Saidapet, Chennai - 600015 Email ID: charitarthkannan@gmail.com Reg. no: IBBI/IPA-001/IP-P00755/2017-18/11287
9. Address and e-mail of the interim resolution professional, as registered with the Board	Same as above
10. Address and e-mail to be used for correspondence with the interim resolution professional	Name: S. Kannan Address: Skyline Castle, No 27, First Floor, Abdul Razack Street, Saidapet, Chennai - 600015 Email ID: charitarthkannan@gmail.com
11. Last date for submission of claims	12 <sup>th</sup> July 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Arjun Chemicals Private Limited on 28<sup>th</sup> June 2024. The Order was served on the Interim Resolution Professional through E-mail on 1<sup>st</sup> July 2024.

The creditors of Arjun Chemicals Private Limited are hereby called upon to submit their claims with proof on or before 12<sup>th</sup> July 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The relevant forms are available on the website [www.ibbi.gov.in](http://www.ibbi.gov.in) of the Insolvency and Bankruptcy Board of India.

**Submission of false or misleading proofs of claim shall attract penalties.**

Place: Chennai  
Date: 02.07.2024

CA S. Kannan  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00755/2017-18/11287

